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# TAMIL NADU **GOVERNMENT GAZETTE**

EXTRAORDINARY

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## Part IV—Section 1

### **Tamil Nadu Bills**

#### BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 13th January, 2023 is published together with Statement of Objects and Reasons for general information:-

#### L.A Bill No. 4 of 2023

#### A BILL FURTHER TO AMEND THE TAMIL NADU GOVERNMENT SERVANTS (CONDITIONS OF SERVICE) ACT, 2016.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:-

(1) This Act may be called the Tamil Nadu Government Servants Short title and 1. (Conditions of Service) Amendment Act, 2023.

(2) It shall be deemed to have come into force on the 1st day of December 2021.

Tamil Nadu Act 14 of 2016.

2. After section 21 of the Tamil Nadu Government Servants (Conditions of Service) Act, 2016 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:-

"21-A. Compulsory Tamil language paper for recruitment.— (1) Notwithstanding anything contained in section 21, on and from the 1st day of December 2021, any person who applies for recruitment to any post in any service by direct recruitment shall pass the Tamil language paper in the examination conducted for the recruitment with not less than forty percent marks.

(2) The syllabus and content for the Tamil language paper shall be as may be ordered by the Government from time to time.".

Validation.

3. Notwithstanding anything contained in the principal Act, or in any judgment, decree or order of any court or other authority, anything done or any action taken during the period commencing on the 1st day of December 2021 and ending with the date of publication of this Act in the Tamil Nadu Government Gazette shall, for all purposes, be deemed to be, and to have always been, validly done in accordance with law as if this Act had been in force at all material times.

commencement.

Insertion of new section 21-A.

### STATEMENT OF OBJECTS AND REASONS.

As per section 21 of the Tamil Nadu Government Servants (Conditions of Service) Act, 2016 (Tamil Nadu Act 14 of 2016) no person shall be eligible for appointment to any service by direct recruitment unless he has an adequate knowledge of the official language of the State i.e., Tamil. The said section also enables the candidates who do not possess adequate knowledge in Tamil at the time of application to apply for recruitment, if otherwise qualified and get appointed, subject to the condition that they should pass a second class language test in Tamil within a period of two years from the date of their appointment, failing which they shall be discharged from service.

2. In order to ensure hundred percent recruitment of Tamil Youth in all State Government departments and State Public Sector Enterprises in the State, a compulsory Tamil Language Paper has been introduced in all competitive examinations for direct recruitment conducted by all recruiting agencies and orders were issued accordingly in G.O. (Ms) No. 133, Human Resources Management (M) Department, dated 01.12.2021. To give statutory effect to the said executive order, the Government have decided to amend the Tamil Nadu Government Servants (Conditions of Service) Act, 2016 (Tamil Nadu Act 14 of 2016) suitably and also to validate any action taken or anything done based on the said order.

3. The Bill seeks to give effect to the above decision.

**Dr. PALANIVEL THIAGA RAJAN,** *Minister for Finance and Human Resources Management.* 

Secretariat, Chennai-600 009, 13th January 2023.

K. SRINIVASAN, Secretary.

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